

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 103

CP (IB) No. 3/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:

Daljeet Singh Bedi

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 22.07.2024

CORAM:

**SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the RP : Ms. Divya Sharma, Advocate

**For the Creditor-
Indian Bank** : Mr. DP Garg, Advocate

ORDER

A date is requested by learned counsel for the Creditor-Indian Bank that he wants to file a short-written submissions in the present petition. Let the same be filed within 10 days with a copy in advance to the counsel opposite. Learned counsel for the RP is directed to file short written submissions within two weeks with a copy in advance to the counsel opposite.

List the matter on 22.08.2024.

Sd/-

**(ASHISH VERMA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**